BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 32 of 2018 in C.P. (I.B) No. 66/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018

Name of the Company:

Ramchandra B Chaudhary RP

V/s.

Anil Ltd. & ors

Section of the Companies Act:

Section 19 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE**

VISHAL J. DAVE

2. NIPUN SINGHVI

ANVOCATE) APPLICANT
ANVOCATE

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. None present for Promoter director in IA 32/2018.

Heard arguments of learned Counsel for Applicant.

Learned Counsel appearing for the RP represented that in spite of the E-mails dated 27.11.2017, 25.12.2017 and minutes of meeting and report dated 05.12.2017 the information that is mentioned in para 9 of the application has not been furnished by Respondent no. 2 to 8 and on account of it RP is not in a position to prepare the liquidation value of the Corporate Debtor.

It is also stated by learned Counsel for the applicant that on the basis of the application moved by RP this Authority passed an order on 19.09.2017 directing the Corporate Debtor to comply with the resolution professional and co-operate with him in collection of information and further directed the erstwhile management of Corporate Debtor to allow access to the RP to the Company.

In spite of such direction it appears that Respondents no. 2 to 8 are not co-operating with the RP.

Hence Respondents no. 2 to 8 are hereby directed to furnish the information as required by RP and Co-operate with him in CIRP process.

Application is disposed of accordingly.

MANORAMA KUMARI

MEMBER JUDICIAL

Dated this the 8th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL